

**PATNA HIGH COURT, PATNA**  
**NOTIFICATION**

**Dated: 24.07.2026**

**No. 1007** A: The Judicial Officer of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below is appointed as Judicial Magistrate 1<sup>st</sup> Class -cum- Addl. Civil Judge (Jr. Division) in the Judgeship to be stationed ordinarily at the place mentioned in column no. 3 of the table.

Further, in exercise of the powers conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974) / Sub-Section (3) of Section 9 of Bharatiya Nagarik Suraksha Sanhita, 2023, the High Court is pleased to confer upon the officer named below, the powers of Judicial Magistrate 1<sup>st</sup> Class for the district noted against her name in column no. 4 of the table.

| Sl. No. | Name of the Officer with designation and present place of posting                                                    | a) Designation at the new station<br>b) Place where the officer is to be ordinarily stationed at.<br>c) Name of the Judgeship in which appointed on transfer. | Name of the District |
|---------|----------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------|
| 1       | 2                                                                                                                    | 3                                                                                                                                                             | 4                    |
| 1.      | Ms. Aishwarya Priya<br>J.M.1 <sup>st</sup> Class -cum- Addl.<br>Civil Judge (Jr. Division),<br>Biharsharif (Nalanda) | (a) Judicial Magistrate<br>(b) Patna<br>(c) Patna                                                                                                             | Patna                |

**By order of the High Court**  
**Sd/- S.G. Mishra**  
**Registrar General**

**Memo No.** 67469-67496 / **Dated, Patna the 24.07.2026**

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay Fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Establishment), Patna High Court, Patna/ Registrar (IT)-cum-CPC, Patna High Court, Patna / Registrar-cum-Secretary, Patna High Court Legal Services Committee, Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Editor, Patna High Court, Patna / I/c Registrar-cum-P.P.S. to Hon'ble the Acting Chief Justice, Patna High Court, Patna / Officer on Special Duty, Patna High Court, Patna / Joint Registrar (List), Patna High Court, Patna / Joint Registrar (IT), Patna High Court, Patna/ Joint Registrar (Judicial), Patna High Court, Patna / O.S.D. (Infrastructure), Patna High Court, Patna / Addl. Registrar, Juvenile Justice Secretariat, Patna High Court, Patna / Member Secretary, Bihar State Legal Services Authority, Patna/ O.S.D. (Computerization), Patna High Court, Patna / S.O. I/C, Monitoring Cell II, Patna High Court, Patna / S.O. I/C, Judicial Officers Service Record Room, Patna High Court, Patna / S.O. I/C, A.D. General, Patna High Court, Patna/ S.O. I/C,

Selection and Appointment Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna / The Director, Bihar Judicial Academy, Gaighat, Patna / The Principal District and Sessions Judge, Nalanda at Biharsahrif / Patna for information **{and communication to the officers concerned.**

**Aforesaid officer is also vested with the powers of Additional Civil Judge (Junior Division) for the district noted against her name in column no. 4 of the table.**

**The officer appointed may be directed to make over charge of her office in such a way so as she join her new assignment within 21 days from the receipt of the Court's notification.**

**The representation of the officer mentioned above stands disposed of in the aforesaid terms. Rules of transfer Allowance shall be applicable accordingly}**

**{-} For the P.D.Js. concerned.**



**Registrar General**